

**Central Electricity Regulatory Commission
New Delhi**

**IA (Diary No. 691/2024) in
Petition No. 367/TT/2023**

Subject : Application under Section 94(2) of the Electricity Act, 2003 read with Regulation 26(3) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking leave to file reply on behalf of the Applicant Torrent Power Limited.

Date of Hearing : **30.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Applicant : Torrent Power Limited (TPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 9 Others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

The instant I.A. was mentioned by the learned counsel for Respondent No. 9, Torrent Power Limited (TPL) and submitted that Petition No. 367/TT/2023 had been filed by PGCIL for the determination of transmission tariff for the 2019-24 tariff period in respect of the three transmission assets under "Transmission System associated with DGEN TPS (1200 MW) of Torrent Power Limited", namely Asset-1: 2 No. of 220 kV Line Bays at Navsari Sub-station (GIS) for Navsari-Bhestan 220 kV D/C line, Asset-2: 1 X 125 MVAR, 400 kV Bus Reactor at Vododara sub-station along with associated 400 kV Bus Reactor Bay, and Asset-3: 1 No. 400 kV Line Bay at 400 kV Vadodara (GIS) Sub-station. She further submitted that the order in the matter was reserved on 20.8.2024. However, the TPL could not file reply to the Petition. Learned counsel submitted the TPL has filed IA No. IA (Diary No. 691/2024) seeking permission to file reply on behalf of the Applicant/Respondent. She prayed for opening the Saudamini e-portal for filing the reply in the matter.

2. The learned counsel for the PGCIL submitted that no further hearing in the matter is required and TPL and PGCIL may be permitted to file their respective reply



and rejoinder and accordingly IA may be disposed of. Learned counsel for the TPL had agreed for the same.

3. With the consent of both the parties, the order being already reserved, the Commission allowed the I.A. and permitted the aforesaid Applicant/Respondent to file reply in the matter within a week and the Petitioner to file rejoinder, if any, within a week thereafter.

4. Accordingly, the I.A. (Dy. No. 691/2024) stands disposed.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

